

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
EASTERN ZONAL BENCH: KOLKATA**

REGIONAL BENCH – COURT NO. 2

Excise Appeal No. 76309 of 2016

(Arising out of Order-in-Original No. 06/CEX/Commr/DNB/2017 dated 29.03.2016 passed by the Commissioner, Central Excise & Service Tax, H.E. School Road, Vistipara, Dhanbad – 826 001)

M/s. Baba Hi-Tech Private Limited

: Appellant

Village: Merha, P.O.: Chirkunda,
District: Dhanbad, Jharkhand, PIN – 828 202

VERSUS

Commissioner of Central Excise

: Respondent

Dhanbad Commissionerate,
H.E. School Road, Vistipara,
Dhanbad, Jharkhand, PIN – 826 001

APPEARANCE:

None for the Appellant

Shri Argho Mukherjee, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI R. MURALIDHAR, MEMBER (JUDICIAL)

HON'BLE SHRI K. ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO. 77793 / 2025

DATE OF HEARING / DECISION: 26.11.2025

ORDER: [PER SHRI R. MURALIDHAR]

The appellant has been granted adjournments on several occasions, as per the following list: -

- i. 06.12.2024
- ii. 28.01.2025
- iii. 18.03.2025
- iv. 19.03.2025
- v. 05.05.2025
- vi. 08.07.2025

1.1. During the last hearing on 08.07.2025, it was made clear that no further adjournments would be granted. In spite of an Order being passed in July, 2025, the appellant has failed to appear before us today.

2. Therefore, we hold that the appellant is not interested in pursuing their appeal.

3. Accordingly, the appeal stands dismissed on account of non-prosecution.

(Dictated and pronounced in the open court)

Sd/-

(R. MURALIDHAR)
MEMBER (JUDICIAL)

Sd/-

(K. ANPAZHAKAN)
MEMBER (TECHNICAL)

Sdd